## RAJASTHAN HIGH COURT, JODHPUR

No.08/P.I./2019

Date 16.10.2019

## CIRCULAR

Sub.: To ensure smooth and flawless judicial administration in Subordinate Courts.

In order to ensure smooth and flawless judicial administration, henceforth all necessary informations related to Court cases, facility of filing the pleadings/applications, delivery of certified copies and other such services shall be invariably provided through Judicial Service Centre established at each District Headquarter and in outlying Courts where Judicial Service Centers are not established, such services shall necessarily be provided through the Reader of concerned Court so that litigants or their Advocates/ Advocates' Clerk(s) are not required to approach the other Court staff for the same.

In absence of above facilities, all persons including litigants, Advocate Clerks and Advocates usually approach the Court staff in judicial sections/offices of Subordinate Courts. This tendency not only creates hindrance and disturbance in the working of Court staff but also results in altercations between the Court staff and unauthorized entrants. Such unauthorized entry in the judicial sections is also mainly responsible for misplacing of judicial records and complaints of corruption against the Court staff if they do not fulfill the due or undue demands of such persons.

Therefore, while providing necessary services to the litigants and their Advocates in above manner, it is enjoined upon all the Presiding Officers of Subordinate Courts to ensure that no unauthorized person is allowed to enter in the judicial sections/office of the Court except the person(s) duly permitted by the Presiding Officer for the purpose(s) prescribed under the General Rules (Civil & Criminal), 2018.

Any lapse or deviation in this regard shall be viewed seriously.

By order

REGISTRAR GENERAL

## Gen./XV/55/2019/4693

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Subordinate Courts in their Judgeships.

2. All the Special Courts.

Registrar (Admn.)

Date: 16.10.2019